


**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 14th December, 2017

No.LJ (B).118/93/452 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Non-MCS Officers as Executive Magistrates in connection the monitoring of the movement of coal transportation for strict implementation as per National Green Tribunal (NGT) Order for a period of 3(three) months or till further order.

Sl. No.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division.
1.	Shri Andy Bankerlang Swer, Supdt. Of Commerce Industry, Mairang	Mairang (Civil) Sub-Division, Mairang.	In-Charge Addl. Deputy Commissioner, Mairang Sub-Division, Mairang.
2.	Shri Spaising Kurbah, Asstt. Executive Engineer (TC) PWD (Rds), Mairang Division.	- do -	- do -


(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).118/93/452-A,

Dated Shillong, the 14th December, 2017

Copy to :-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-ordinary Gazette of the Government of Meghalaya.
2. The Principal Secretary to the Govt. of Meghalaya, Forest & Environment Department for information.
3. The Addl. Deputy Commissioner, In-charge, Mairang (Civil) Sub-Division, Mairang with a request to circulate the above Notification to the Officers concerned. This has a reference to letter No. M/EL(LA) 14/2017-18/10, dt 06.12.2017
4. The Director of Information and Public Relation, Meghalaya, Shillong.
5. The Personnel & A.R. (A) Department for information.
6. ✓ DEO (Data Entry Operation) Law (A) Department, Main Secretariat Building, for uploading the Notification in the Law Department website.
7. Office Copy.

By orders etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.
